

Year	Workforce Participation Rate (WPR) in% for Odisha			
	State/ All-India	Rural	Urban	Total
2009-10	Odisha	41.0	35.0	40.2
	All India	40.8	35.0	39.2
2011-12	Odisha	41.7	38.1	41.2
	ALL INDIA	39.9	35.5	38.6

The above table indicates that Workforce Participation Rate for rural areas in Odisha increased from 41.0% in 2009-10 to 41.7% in 2011-12 while the All India Workforce Participation Rate for rural areas decreased from 40.8% in 2009-10 to 39.9% in 2011-2012.

The Ministry of Rural Development is implementing through State Governments including Odisha, two major programmes for generation of employment opportunities namely, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and National Rural Livelihoods Mission (NRLM) for self employment. MGNREGA and NRLM are aimed at employment generation and creation employment opportunities for the rural people including rural areas in Odisha.

In addition to various entrepreneurial development programmes run by Ministry of Micro, Small and Medium Enterprises, Government of India is also implementing Prime Minister's Employment Generation Programme to create additional job opportunities for rural unemployed in the country.

Government has also decided to strategically promote labour-intensive manufacturing and expand employment opportunities by promoting tourism and agro-based industries. The National Manufacturing Policy of the Government targets to create 10 crore jobs by the year 2022. The 12th Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers. In order to improve the employability of youth, various Central Government Ministries run skill development schemes across different sectors. According to the data compiled by National Skill Development Agency (NSDA), about 75.84 Lakh persons were given skill development training in the year 2013-14 under these schemes.

Implementation of the Unorganised Workers's Social Security Act, 2008

3787. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the present status of implementation of the Unorganised Workers' Social Security Act, 2008;

- (b) the number of people who have benefited from this legislation; and
- (c) the State-wise break-up of beneficiaries under the Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) With a view to providing social security to unorganized workers, the Government enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes *viz.* life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The functions of National Board, *inter alia*, include:

1. to recommend to the Central Government suitable schemes for different sections of unorganised workers;
2. monitor the implementation of schemes; and
3. advise the Central Government on matters arising out of the administration of the Act.

There is also a provision for constitution of similar Boards at the State level. The Status of Implementation of Unorganised Workers' Social Security Act, 2008 at the State Level is given in Statement-I (*See below*). The list of the schemes and number of beneficiaries are given in Statement-II (*See below*).

- (c) State-wise data of unorganized workers is not maintained.

Statement-I

Status of Implementation of Unorganised Workers' Social Security Act, 2008 at State Level

So far 14 States have set up the State Social Security Board and framed Rules. Other States are being consistently pursued. State-wise details are as under:

Sl. No.	Name of the State	Board set up	Rules Framed
1.	Andhra Pradesh	Board set up	Rules Framed
2.	Andaman and Nicobar Islands	Board set up	Rules Framed
3.	Punjab	Board set up	Rules Framed
4.	Assam	Board set up	Rules Framed

Sl. No.	Name of the State	Board set up	Rules Framed
5.	Chhattisgarh	Board set up	Rules Framed
6.	Jharkhand	Board set up	Rules not framed
7.	Gujarat	Board set up	Rules Framed
8.	Meghalaya	Board set up	Rules Framed
9.	Karnataka	Board set up	Rules Framed
10.	Kerala	Board set up	Rules Framed
11.	Odisha	Board set up	Rules Framed
12.	Rajasthan	Board set up	Rules Framed
13.	Tripura	Board set up	Rules Framed
14.	West Bengal	Board set up	Rules Framed

Note : Madhya Pradesh has an enacted State Legislation 'Madhya Pradesh Unorganized Welfare Act, 2008.

Statement-II

Names of Schemes and Number of Beneficiaries

Sl. No.	Name of the Scheme	Number of Beneficiaries
1.	Indira Gandhi National Old Age Pension Scheme. (Ministry of Rural Development)	21839761
2.	National Family Benefit Scheme. (Ministry of Rural Development)	231858
3.	Janani Suraksha Yojana. (Ministry of Health and Family Welfare)	10648000
4.	Handloom Weavers' Comprehensive Welfare Scheme.(Ministry of Textiles)	599236
5.	Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)	821480
6.	Pension to Master Craft Persons. (Ministry of Textiles)	Not maintained at central level
7.	National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying and Fisheries)	Not maintained at central level
8.	Janshree Bima Yojana and Aam Admi Bima Yojana. (Department of Financial Services).	45415082
9.	Rashtriya Swasthya Bima Yojana. (Ministry of Labour and Employment)	3.85 cr